

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2023

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.

Petitioner : Punjab State Power Corporation Limited

Respondent : Damodar Valley Corporation

Date of Hearing : **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL
Shri Rishabh, Advocate, PSPCL
Shri Venkatesh, Advocate, DVC
Shri Ashutosh Srivastava, Advocate, DVC
Shri Punyam Bhutani, Advocate, DVC

Record of Proceedings

At the outset, the learned counsel for the Respondent submitted that pursuant to the corrigendum order dated 20.1.2024 issued in connection with the recovery of fly ash transportation charges by the Respondent for its various generating stations for the periods 2014-19 and 2019-24, a letter dated 6.2.2024 was addressed to the Petitioner, stating that the Respondent would provide suitable adjustment through credit/debit note, within the timeline stipulated by the Commission in the said order and also requesting the Petitioner to liquidate the invoices raised by the Respondent. He, therefore, sought permission to place on record the said letter in the course of the day, which was accepted by the Commission.

2. The learned counsel for the Petitioner sought time to place on record a short affidavit in the matter. She, however, submitted that the Commission may reserve its order in the petition.

3. The Commission, after considering the submissions of the parties, permitted the Petitioner to file a short affidavit as prayed for, in the matter, on or before **20.2.2024**,



after serving a copy to the Respondent, who may file its response, if need be, by **23.2.2024**.

4. Based on the consent of the parties, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

